

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.64/(MAH)/2002
CA No.

CORAM:



Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE PARTIES: Mr. Gopal Raheja
V/s.
M/s. Asiatic Properties Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

	R. R. Bhonsale i/b Mr. K. D. Abhichand for the Petitioner	Counsel	
	Raghav Gupta i/b Wadia Ghandy & Co. for Respondent Nos. 2 to 4	Advocate	

COMMON ORDER

T.C.P. No. 64/397-398/CLB/MB/MAH/2002
T.C.P. No. 43/247(1-A)/CLB/MB/MAH/2004

1. The Learned Representatives of the rival parties are present.
2. In respect of Application No. 124/2014 pertaining to the amendment to the Petition; is pending for hearing, however, seeking time. Time is granted.
3. To be heard on **7th April 2017** fixed for final hearing. Date is communicated to both the sides.

Sd/-

Dated: **21.03.2017**

M.K. Shrawat
Member (Judicial)